

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. \_\_\_\_\_ OF 2023  
(arising out of Diary No(s). 24896 of 2023)

AMATYA BUSINESS CONSULTING PVT. . . . . APPELLANT(S)  
LTD.

VERSUS

HEALTH BIOTECH LTD. . . . . RESPONDENT(S)

O R D E R

Delay condoned.

We do not find any good ground and reason to interfere with the impugned judgment/order and hence, the appeal is dismissed.

We clarify that the observations made in the impugned judgment/order and dismissal of the present appeal would not reflect on the civil disputes, and the civil proceedings will be decided in accordance with law.

Pending application(s), if any, shall stand disposed of.

.....J.  
(SANJIV KHANNA)

.....J.  
(S.V.N. BHATTI)

NEW DELHI;  
SEPTEMBER 25, 2023.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL Diary No(s). 24896/2023

(Arising out of impugned final judgment and order dated 15-05-2023 in CAAT(I) No. 474/2023 passed by the National Company Law Appellate Tribunal)

AMATYA BUSINESS CONSULTING PVT. LTD.

APPELLANT(S)

VERSUS

HEALTH BIOTECH LTD.

RESPONDENT(S)

( IA No.191384/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.191385/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS )

Date : 25-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Kunal Tandon, Adv.  
Ms. Richa Shandilya, Adv.  
Mr. Anuj Shah, Adv.  
Mr. Pulkit Agarwal, AOR  
Mr. Ashutosh Kumar, Adv.  
Mr. Sudhanshu Kaushesh, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Delay condoned.

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)